

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

IA 141 of 2020 In TP 60 of 2019 [CP(IB) 32 of 2017] With
IA 163 of 2018
IA 164 of 2018
IA 348 of 2018 In IA 163 of 2018
IA 349 of 2018 In IA 163 of 2018
IA 3 of 2019

**Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2020**

Name of the Company:

SREI Infrastructure Finance Ltd
V/s
K S Oils Ltd

Section:

7 / 60(5) / 66 / 19(2) 19(3) IBC

ORDER

IA No. 141 of 2020

Learned Counsel Mr. Vivek Sibal appeared for the RP.

Heard Learned Counsel for the Resolution Professional. We direct SREI Infrastructure Finance Ltd., Union Bank of India, PEC and Federal Bank to make their contribution towards Corporate Insolvency Resolution Process costs as per our order dated 06.02.2020. In view of this, the application stands disposed of.

Accordingly, IA No. 141 of 2020 stands disposed of.

IA No. 163 of 2018

Learned Counsel Mr. Sanjay Bhatt appeared for the Resolution Professional

Learned Counsel Ms. Megha Jani and Learned Counsel Ms. Natasha Shah appeared for the Respondents.

IA is filed by the RP under Section 43 and 66 of the IBC, 2016. Learned Counsel for the Respondent submits that affidavit in reply is already filed.

The Pleadings are complete.

IA No. 164 of 2018

Learned Counsel Mr. Sanjay Bhatt appeared for the Resolution Professional

Learned Counsel Ms. Megha Jani and Learned Counsel Ms. Natasha Shah appeared for the Respondents.

IA is filed by the Resolution Professional under Section 19(2), 19(3) and 74 of the IBC, 2016.

Learned Counsel for the Respondent submits that affidavit in reply is already filed.

The Pleadings are complete. The matter is ready for hearing.

IA No. 348 & 349 of 2018

Learned Counsel Ms. Megha Jani appeared for the applicant in IA No. 348 of 2018

Learned Counsel Ms. Natasha Shah appeared for the Applicant in IA no. 349 of 2018

IAs are filed for challenging the maintainability of IA No. 163 of 2018. The Resolution Professional has filed reply. IA No. 163 of 2018, IA 348 of 2018 and IA 349 of 2018 shall be heard together.

IA No. 3 of 2019

Learned Counsel Mr. Vivek Sibal appeared for the Applicant.

IA is again filed by the Resolution Professional, since we have passed order in IA No. 141 of 2020 this IA becomes infructuous, hence, stands disposed of

Accordingly, IA 3 of 2019 stands disposed of being infructuous.

All pending IAs stands adjourned to 27.11.2020


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 16th day of October 2020.